

trying to stop it or expose it? The country wants to know this.

SHRI VISHWANATH PRATAP SINGH : One thing I want to categorically deny : mention was made about Defence contracts. This is a categorical insinuation, which I cannot accept. I categorically deny it. There is nothing like that. I refer to the insinuation against Ministers and others. Unless there is concrete evidence about anything, I think these general insinuations should not be made. But if there is anything against anybody, that he is doing any anti-national activity, that is a separate thing.

One thing more I want to impress : our total transactions in foreign exchange in a year are more than Rs. 50,000 crores. What has been expressed is the cumulative amount over the years, i.e. deposits in Swiss banks which are about Rs. 926 crores. I think that if you compare it with figures year to year . . . (*Interruptions*)

Mr. Zainul Basher was saying: 'Because the scare was being created, the flight will be there. But the crime they are doing is worse than murder, as one hon. Member said. We have to create terror in the heart of such people. I cannot compromise on it. We should be fearless. (*Interruptions*). At the same time, we have to strengthen ourselves on the side of taxation and intelligence, and we will continue this and we will strengthen our foreign intelligence wing, and take action there also, We cannot compromise on this.

DR. DATTA SAMANT : What about big industrial houses which are making sick units ?

SHRI SAIFUDDIN CHOWDHARY (Katwa) : What about the Swiss Bank ?

SHRI VISHWANATH PRATAP SINGH : What is there is not revelation ; it is already their published data which has come ; it has been mentioned here that the main source for external capital transaction here is used in the annual balance-sheet of banks and financial companies which provide detailed break-down of banks' foreign assets and liabilities by type of

assets in part maturity and currency. In addition a country's break-down of foreign assets and liabilities as well as of account is published. So, what has come is not a secret intelligence but already published data from the bank itself.

Now about Swiss Bank, they have their law of secrecy and that really becomes a problem for us. They have a law that if there is a criminal act, then they can cooperate in giving the information. But I was reading this in detail and I became very sad when it says that this is not possible for tax evasion which although subject to administrative sanction is not prosecuted at a criminal level in Switzerland. Now this is not a crime in Switzerland. So we are unable to get information. But, anyway, other sources, we will try. May I assure the House that we will take maximum action on this account to safeguard the interest of the country.

DR. DATTA SAMANT : You make some efforts.

SHRI VISHWANATH PRATAP SINGH : Anyway, we will pursue it. We are making efforts. (*Interruptions*) We have sent our officers to tax haven also and we are trying, but many things I cannot just bring up in the House and publish them in the press. But we will try our best. This is all I can say.

13.07 hrs.

## BUSINESS OF THE HOUSE

[*English*]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 17th November, 1986, will consist of :

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

- (2) Consideration and passing of the Child Labour (Prohibition and Regulation) Bill, 1986, as passed by Rajya Sabha.
- (3) Discussion on the Resolution seeking disapproval of the Coal Mines Nationalisation Laws (Amendment) Ordinance, 1986 and consideration and passing of the Coal Mines Nationalisation Laws (Amendment) Bill, 1986.
- (4) Consideration and passing of :
- (a) The Atomic Energy (Amendment) Bill, 1986.
- (b) The Indecent Representation of Women (Prohibition) Bill, 1986, as passed by Rajya Sabha.
- (5) Discussion on the 35th Report of the Union Public Service Commission.
- (6) Discussion under Rule 193 regarding terrorist activities in Punjab and elsewhere in the country.

**SHRI SOMNATH CHATTERJEE** (Bolpur) : The following matter may be included in the next week's business :

It is a matter of grave concern that the government has decided to close down three printing presses, two in West Bengal and one in Sikla as well as the Forms Store, which is in existence for 70 years in Calcutta. The decision is against public interest. About 5500 workers and their families would be affected by the decision, which seems to have been taken by the Central Government to give effect to its policy of privatisation. Without utilising the working capacity of the printing presses, the government is placing orders of printing with private undertakings. The government should withdraw its decision and arrange for proper running of the public undertakings.

The proposal for setting up of a power generating station at Bakreshwar in West Bengal is Pending final clearance by the Government of India for over six months. The Central Electricity Authority accepted the feasibility of the proposal but expressed its inability to provide funds for the execution of the project and recommended entering into foreign collaboration for the

execution of the same. Two proposals for foreign collaboration have been forwarded to the Central Government and it is essential that the government should take a decision without any further loss of time, specially as no central grants or funds are to be made available for execution of the project.

13.01 hrs.

[SHRI SHARAD DIGHE *in the Chair*]

[*Translation*]

**SHRI SHANTI DHARIWAL** (Kota) : Mr. Chairman, Sir, the following subject may kindly be included in the Business for the next week :

I would like to draw the attention of the House towards non-supply of the control paper by the Government of India to the Board of Secondary Education, Ajmer, Rajasthan.

As per the orders of the Government of India, the Board of Secondary Education, Ajmera had deposited a sum of Rs. 35,47,250, as 25 per cent advance money with the paper mills for supply of 1501 tonnes of control white paper, but no supply has yet been made by these mills.

The Education Board has promised to those printers, whose tenders for printing of syllabus books for the next academic session have been accepted, that supply of control paper will be made by the middle of December 1986. If the Board does not get control paper from the paper mills sponsored by the Government of India, it will have to purchase paper from the market to supply the same to the printers which will cause a heavy financial loss to the Board.

Consequently, on the one hand, it will cause financial loss to the Board and on the other hand, the syllabus books will be made available to the students quite late due to non-supply of the control paper to the printers in time. One more point is there. These Paper Mills do not pay interest to the Board on the amount deposited with them as 25 per cent advance money whereas these Paper Mills charge interest from the

Board on the rest of the outstanding amount from the day of supply of paper. On this account also the Board has to suffer loss.

I request the Government to issue necessary orders for the supply of allotted 1501 tonnes of control white paper to the Board by the middle of December, 1986 for printing of syllabus books so that the students may not face any shortage of syllabus books with the start of the next academic session.

[English]

**SHRI SHANTARAM NAIK (Panaji) :** I suggest that the following subjects be included in the next week's business of the Lok Sabha :

1. Goa Sea men are crying for the help of Central Government for the last several years pleading for the establishment of a Cell or Centre in Goa for the recruitment of seamen on board the ships. However, this demand has, so far, not been conceded. Seamen from Bombay are flown to Goa to be recruited on board the ships anchored at Mormugao but, on account of vested interests involved, Goan Seamen who are unemployed are not considered for the jobs. There was a time that Goan Seamen's efficiency was widely appreciated but, today, they are being given step motherly treatment. I would like the matter to be discussed in the House.

2. Although Parliament has passed the Environment (Protection) Act, 1986, the same has not been enforced—nor the rules under the said Act have been framed. As a result of which those who violate the provisions of the Act can neither be prosecuted nor can they be punished. Besides, the said Act is a skeleton Act as important aspects of the environment have been left, under the Act, to the Rule making authority. Hence it is desirable that the said Rules are framed and laid on the Table of the House next week so that a discussion on the same can be had.

**SHRIMATI JAYANTI PATNAIK (Cuttack) :** I request that the following subject may be included in the next week's business :—

The State of Orrissa abounds in marine, inland and brackish water fisheries resources.

The proper exploitation of these resources can contribute substantially to the socio-economic condition of poor fishermen of the State. The Seventh plan envisages increase of marine fish production in Orissa to 70,000 M.T. from the level of 46,070 M.T. during the Seventh Plan. But the Seventh Plan target cannot be achieved unless adequate infrastructural facilities like construction of fishing harbour at Paradeep and other places are expedited. As far as fishing harbour at Paradeep is concerned the site has been selected, investment decision has been taken, but the construction work has not been started due to the constraint of resources. The proposal was originally mooted as many as 16 years ago. But it is unfortunate that there has been an inordinate delay in the construction of fishing harbour at Paradeep. At present about 500 boats are operating in the port area and the trawlers are being accommodated temporarily at wooden jetties in a very limited space inside the turning basin of the main harbour. Thus the trawlers are creating problems for the port authorities on the absence of fishing harbour facilities.

In view of the above, I urge upon the Government of India to take immediate steps to provide necessary funds for the establishment of a fishing harbour at Paradeep. The construction works of the fishing harbour should be taken up and completed within a specific time limit.

This matter needs inclusion in the next week's business.

[Translation]

**SHRI HARISH RAWAT (Almora) :** Mr. Chairman, Sir, there are many anomalies in the recommendations of the Fourth Pay Commission as a result of which various Associations of Central Government Employees are either agitating against them or are resentful about them. It was being expected that, on receipt of the recommendations of the Fourth Pay Commission, the Government would constitute a powerful Anomalies Commission whose recommendations would be binding but the Government is not paying attention towards it. Thus a discussion on the anomalies in the recommendations of the Fourth Pay Commission is necessary in the Lok Sabha.

The necessity of a National Forest Policy is being felt for quite a long time. At present the Forest Act 1980 is the only central law on the subject which is more obstructive and negative in approach than being helpful in forest development. There is widespread dissatisfaction among the people living in these regions against this Act which is adversely affecting afforestation policy.

Thus there should be discussion in the Lok Sabha for enacting a law acceptable to all.

[English]

**SHRI NARAYAN CHOUBEY** (Midnapur) : I request that the following may be included in the next week's agenda :—

Acute scarcity of water both in the municipal as well as railway town of Kharagpur, is becoming more menacing everyday. The State Government in 1985 had sanctioned a new water works scheme worth Rs. 8 crores to Kharagpur municipality. But the said scheme has not yet secured proper clearance and work, has not yet started. Similarly, the Railways have been spending several lakhs every year for supply of water to the colony. But underground water at Kharagpur is fast being exhausted and water level is going deeper everyday. Many deep tubewells are going dry every year. Even newly sunk tubewells fail to supply anticipated amount of water. If the Government do not move from now to secure new water resources from the river Subarnarekha, Kharagpur will face water famine in the near future. So, the new scheme of supplying water to the municipality should be given immediate clearance and work must immediately start. A fresh scheme to secure water from the Subarnarekha be taken up by the Government in order to supply water to entire Kharagpur complex and thus, save it from water famine.

**DR. G. S. RAJHANS** (Jhanjharpur) : I request that the following may be included in the next week's business :—

It is heartening to note that after a lapse of nearly ten years, Government of India

has started giving importance to the export of Madhubani paintings. There is a great demand of these paintings in France, USA and Canada.

Recently, these paintings were exhibited in Bharat Mela in France and USA. These paintings depict the socio-cultural traditions of Mithila which are several thousand years old. A number of artists engaged in these paintings have been given national awards. But unfortunately, these artists could not benefit financially from their efforts as much as they perhaps, could because of the appearance of middlemen and brokers on the scene.

The Union Commerce Ministry has set up an office of Development Commissioner for Handicrafts and also a service Centre at Madhubani. But it has not solved much of the artists' problems. The artists do not get their payments in time and these agencies have done little to bring about any improvement in the situation. The financial institutions, similarly, have not been able to comprehend the special problems of these artists. As a result, these artists who are mostly poor and illiterate, do not get adequate financial assistance for the promotion of their art. It is, therefore, requested that the Government of India should immediately take steps to give financial assistance to these artists so that this traditional art is preserved and developed and the artists are in a position to afford a reasonably decent living.

**SHRI K. RAMACHANDRA REDDY** (Hindupur) : The following matter may be included in the next week's business :—

Anantapur District in Andhra Pradesh has only 14% of irrigation facilities and rest of the area is rain fed. These irrigation facilities include 50 thousand wells irrigating about one and a half lakh acres and also by tanks. Due to continuous drought no tank has received water for the past six years and most of the wells have gone dry. Hence agriculturists and labourers are thrown out of work. If rupees five crores is spent, ten thousand wells can be rejuvenated by drilling in well bores and about thirty thousand acres can be irrigated and the likely yield from these rejuvenated wells will amount to five, to ten

crores per year. Every rejuvenated well will be able to sustain a family of the cultivator and one family of labour providing sustenance for at least ten members. Thus one lakh persons will be taken away from the miserable spectrum of famine. If all the fifty thousand wells are rejuvenated by spending five crores of rupees every year for five years, about 5 lakh persons in the district will be saved from the ravages of famine permanently. The State Govt. is not in a position to spend the amount.

So, it is requested that the Central Govt. without escaping from the responsibility and without showing the burden to the State Government can take a compassionate view over the misery of the famine stricken people of this area, and allot Rs. 5 crores to the Rural Irrigation Corporation of Andhra Pradesh for giving loan to agriculturists for putting in well bores in the area to rejuvenate the wells in Anantapur District.

SHRI ANADI CHARAN DAS (Jaipur) : I beg to submit that the following matters of public importance may be included in Agenda for the next week.

Rural Landless Employment Programme (RLEP) was launched during 1983-84 as it was felt that the hard-core of poverty particularly pertaining to employment opportunities for the landless needed to be tackled in a more directly and specific manner.

The basic objectives of the programme are :—

- (i) To improve and expand employment opportunities for rural landless with a view to providing employment for at least one member of every landless labour-household upto 100 days in a year ; and
- (ii) Creation of durable assets for strengthening the rural infrastructure which will lead to rapid growth.

The programme is fully funded by the Central Govt. during the 6th Plan Rs. 500/- crores was provided and outlay of Rs. 1743.78 crores has been fixed for the Seventh Plan. Employment generation as

many as 1013 million mandays are expected. During the Seventh Plan 20% of the allocated funds are to be earmarked for social forestry in the States and U. Ts. while 10% of the funds are to be earmarked for the works directly benefiting scheduled casts and scheduled tribes. The cost of road projects, however, is to be limited to 50% of the total cost. The wage component in a project should not however be less than 50% of the total cost of the project.

But most of the States and U. Ts. are not following the objectives and guidelines issued by the Central Government; they should be directed to follow these objectives and guidelines.

Hence this is an important matter. It should be discussed on the floor of the House in the next week.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : I am grateful to the hon. Members for having made their submissions. I shall bring them to the notice of the Business Advisory Committee.

13.25 hrs.

*The Lok Sabha then adjourned for Lunch till twentyfive minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at Thirty one minutes past Fourteen of the clock.*

[SHRI SHARAD DIGHE *in the Chair*]

#### INDIAN POST OFFICE (AMENDMENT) BILL, 1986

[*English*]

MR. CHAIRMAN : Bill for consideration and passing. Shri Sontosh Mohan Dev.

[*Translation*]

SHRI MOOL CHAND DAGA (Pali) : I have a point of order, Mr. Chairman,